



# IN THE HIGH COURT OF DELHI AT NEW DELHI CS (OS) 46/2019 & I.A. Nos. 1235/2019, 6713-6714/2019, 11574-11576/2019, 11579-11583/2019 UNION OF INDIA ..... Plaintiff Through: Mr. Piyush Joshi, Ms. Anuradha R. V., Ms. Sumiti Yadava, Ms. Vatsla Bhatia, Ms. Indumugi C. And Mr. Samar Pratap, Advs. versus KHAITAN HOLDINGS (MAURITIUS) LIMITED & ORS.

..... Defendants

Through: Mr. Dayan Krishnan, Sr. Adv. with Ms. Madhavi Agrawal and Ms. Sanjeevi Seshadhari, Advs. for D-1. Mr. Madhur Mahajan, Adv. for D-2. Ms. Monikya Khanna and Mr. Chaitanya Raj Wadera, Advs. for D-3 & 4. Mr. Victor Das, Adv. for D-5. Mr. Manu Krishnan, Adv. for D-6 (proposed).

## CORAM: HON'BLE MR. JUSTICE SACHIN DATTA

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16.01.2023

### I.A. No. 7341/2019 (condonation of delay)

1. By way of the present application, the respondents seek condonation of delay of 58 days in filing the rejoinder on behalf of the plaintiff to the defendant no.1's "short reply to plaintiff's application for ad-interim

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ex-parte relief".

2. For the reasons stated in the application, which is duly supported by an affidavit, the application is allowed.

3. Delay in filing the aforesaid rejoinder is condoned. Let the same be taken on record.

4. Application stands disposed of.

#### I.A. No. 5933/2021

1. By way of the present application, the plaintiff seeks to place on record additional documents.

2. Issue notice.

3. Learned counsels, as aforesaid, accept notice on behalf of the defendants. They submit that they do not have any objection to this application.

4. In view of above and considering the averments made in the application, the same is allowed.

5. The additional documents sought to be filed by the plaintiff are taken or record.

#### <u>CS (OS) 46/2019</u>

Renotify on 03.05.2023.

#### SACHIN DATTA, J

#### JANUARY 16, 2023/ssc

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